Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1981

(Framed by the Central Government in exercise of the powers conferred by sub-section (1) of section 122 of the Major Port Trusts Act, 1963 and published in the Gazette of India - Part II - Sec.3 (i) dated 6.2.1982).

1. (1) These rules may be called the Major Port Trust (Payment of Fees and Allowances to Trustees), Rules, 1981.

(2) They shall come into force on the date* of their publication in the official Gazette.

(3) They shall subject to the provision of section 18 of the Act apply to the Port Trust Boards of Calcutta, Mumbai, Madras, Cochin, Visakhapatnam, Kandla, Mormugao, Paradip, Tuticorin, New Mangalore and Nhava Sheva.

2. Definitions :- Unless the context otherwise requires, -

(a) 'Act' means the Major Port Trusts Act, 1963 (38 of 1963)

(b) words and expressions used in these rules, have meanings respectively assigned to them in the Act.

3. Fees payable - Every Trustee of the Board other than the Chairman and the Deputy Chairman, were appointed, or any other Trustees who is a servant of the Government or servant of the Board, shall be entitled to fee of -

(i) rupees **(Two hundred fifty) for attendance of each ordinary or special meetings of the Board;

(ii) rupees @ (hundred) for attendance at each meeting of any Committee other than the meeting of the

Committee held on the same day in continuation of or preparatory to any ordinary or special meeting of the

* Effective from 6th February 1982.

Board; provided that, the aggregate amount of fees payable to any Trustee in respect of the meetings of the Board and/or the Committees held during any calendar month shall not exceed @ (rupees one thousand)

Note : A Trustee present at any meeting of the Board or Committee thereof shall sign his name in a book or register to be kept for the purpose.

4. Payment of Travelling Allowance -

(1) All outstation Trustees, other than those who are servants of the Government or the servants of the Board, attending any meeting of the Board or any of its Committee shall, in addition to such fees as is payable under Rule 3 be entitled to receive travelling allowance on the scale applicable to the highest class of officers of the Central Government.

(2) All outstation Trustees, other than those who are servants of the Government or the servants of the Board, attending any meeting of the Board or of any of its Committees shall, in addition to such fees as are payable under Rule 3 and travelling allowance, also be entitled to receive daily allowance at the rate applicable to the highest class of officers of the Central Government of the period of journey performed to and from the place of Board of Committee meeting and Headquarters.

Note I : For the purpose of daily allowance, the period of the journey by the shortest possible route and from the place of Board or Committee meeting and the Headquarters, shall be taken as the period of journey.

@ [Substituted by Major Port Trusts (Payment of Fees and Allowances to Trustees (Amendment) Rules, 1997, MOSFT Notification No.F.PR-11019/3/95-PG dated 11.2.1997]

Note II : The Headquarters for the purpose of this rule shall be the normal place of residence of the Trustee.

5. Payment of certain allowances to a Trustee who is a Government servant or the servant of the Board -

A Trustee who is a servant of the Government or a servant of the Board and who attends any meeting of the Board or of any of its Committee shall be entitled to receive travelling allowance and daily allowance in accordance with the provisions of the service rules applicable to him.

6. Payment of certain allowances to a Trustee who is a member of Parliament or of the Legislature of State -

Notwithstanding anything contained in Rules 3 and 4, a Trustee who is also a member of Parliament or a member of the Legislature of State shall not be entitled to any fees other than the compensatory allowance as defined in clause (a) of
section 2 of the Parliament (Prevention of Disqualification) Act, 1959 (10 of 1959) or, as the case may be, other than the allowances, if any, which a member of the Legislature of the State may under any law for the time being in force in the State relating to the prevention of disqualification of membership of the State Legislature, receipts without incurring such disqualification.

7. Repeal and Savings -

(1) On and from the date of publication of these rules, the rules mentioned in the Schedule annexed hereto are hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken or any order made or direction given under the said rules shall be deemed to have been done, taken, made or given, as the case may be, under the corresponding provisions of these rules.

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SCHEDULE

(See Rule 7)

<table>
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<tr>
<th>Sl. No.</th>
<th>Title of the Rules repealed</th>
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<tbody>
<tr>
<td>1.</td>
<td>Major Port Trusts (Payment of Fees and Allowances to Trustees) Rules, 1964.</td>
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<tr>
<td>4.</td>
<td>Board of Trustees of the Port of Mumbai (Payment of Fees and Allowances to Trustees) Rules, 1975.</td>
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<td>5.</td>
<td>Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Rules, 1975.</td>
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<td>6.</td>
<td>Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Rules, 1975.</td>
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7. Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowances to Trustees) Rules, 1979.

8. Board of Trustees of the Port of New Mangalore (Payment of Fees and Allowances to Trustees) Rules, 1980.